

LOK SABHA

Tuesday, April 12, 1983/Chaitra 22,
1905 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

अध्यक्ष महोदय : पहुंच गए आप ।

श्री हेमवती नन्दन गह्वगुणा : महसूस करा रहे हैं कि आ गए हैं ।

MR. SPEAKER : Q 598. Shri Ghulam Mohd Khan-absent. Shri Piyush Tirki absent.

Q 599-Shrimati Pramila.

PROF. MADHU DANDAVATE : There is the Second name also.

MR. SPEAKER : Dandavate...

प्रो० मधुदंडवते : मेरा है ।

अध्यक्ष महोदय : घर पता लग गया तो गड़बड़ हो जाएगी ।

ORAL ANSWERS TO QUESTION

Billing of Electricity by DESU and
N. D. M. C.

*600. SHRI RAM VILAS PASWAN : Will the Minister of ENERGY be pleased to refer to the reply given to Unstarred Question No. 4644 on 10 August, 1982 regarding billing by DESU and NDMC and state :

(a) whether the information has since been collected and if so, the details hereof;

(b) if not, the reasons for delay in collecting the information; and

(c) by what date the information will be laid on the Table of the House ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH) : (a) to (c) The required information has since been collected, but some discrepancies have been noticed. These are being reconciled. The required information will be laid on the Table of the House by 30.4.1983.

श्री राम विलास पासवान : अध्यक्ष महोदय, इस सम्बन्ध में मैं आपसे मिलता रहा हूँ ।

अध्यक्ष महोदय : वही सवाल है ।

श्री राम विलास पासवान : वही है । यह क्वेश्चन मैंने पूछा था 10 अगस्त, 1982 को । यह प्रश्न तब पूछा था जबकि हम लोगों के ऊपर बिजली का बिल वेइन्तहा आना शुरू हो गया था । मैंने पूछा था कि बिजली का बिल गलत ढंग से भेजते हैं या नहीं भेजते हैं ? मैंने यह भी पूछा था कि दिल्ली नगर पालिका के मुख्य इंजीनियर, अतिरिक्त इंजीनियर और सुप्रिन्टेंडिंग इंजीनियर और एकजीक्यूटिव इंजीनियर तथा डैसू के चीफ इंजीनियर और दूसरे इंजीनियर हैं, उन के विगत दो सालों के बिल क्या हैं ? क्योंकि मुझे मालूम है कि इनके पास रेफीजरेटर और दूसरे बिजली के उपकरण हैं, लेकिन बिजली के मामले में इनका बिल 25-30 रुपये से ज्यादा नहीं जा सकता । मैंने उस दिन लिख कर भी दिया था कि इसी साल जनवरी, 1983 में मेरा बिल 326 रुपये का, फरवरी, 1983 में 429 रुपये का आया और अब मार्च में, जिस में न पंखा चलता है और न हीटर चलता है, 708 रुपये का बिल आया है । एक हजार रुपया हम कमाते हैं, 708 रुपया

इन को दे दें, तो घर बेच कर दो नम्बर का कारोबार करें।

श्री मधु दण्डवते : एअर-कण्डीशनर चलाया होगा।

श्री रामविलास पासवान : वह भी नहीं है। मैंने जुलाई में यह प्रश्न पूछा था, जो 10 अगस्त को रखा गया और उस में कहा गया था कि information is being collected and will be laid on the Table of the House. जो इन्फॉर्मेशन आप को देनी है वह कलैक्ट हुई या नहीं हुई? इसके बावजूद भी यह कहा जाता है कि 30 अप्रैल को रखेंगे। इस का मतलब है कि उस दिन सदन में उस पर बहस नहीं होगी और गलत-सलत पेपर सदन में ले-डाउन कर देंगे। इसमें इन्होंने जो यह कहा है कि डिस्क्रिपेन्सी है, यह घांघली या गड़बड़ी क्या है।

ऊर्जा मंत्री श्री पी० शिवशंकर : गड़बड़ी।

श्री राम विलास पासवान : यह गड़बड़ी क्या है? इसमें आपने यह भी कहा कि these are being reconciled आप इसको क्या रीकन्साइल करने जा रहे हैं? गड़बड़ी क्या है तथा क्या रीकन्साइल करने जा रहे हैं?

SHRI P. SHIV SHANKAR : There is some justification in the complaint of the hon. Member. Actually the information has been furnished; but the information relates to 321 officers while the officers are 463.

MR. SPEAKER : I think you can highlight the difference in 321 officers provided there is any.

SHRI P. SHIV SHANKAR : I will certainly do it.

MR. SPEAKER : I know that you will do.

SHRI P. SHIV SHANKAR : I think I can explain the situation. There is there-

fore a difference of 142 officers whose electricity charges have not been furnished by DESU. It is this discrepancy which we have asked. "How are you reconciling the position? Where there are 463 officers, you have only furnished us the information with reference to 321 officers. So, the reconciliation is only of those 142 officers." In fact, we find that there is some justification in the complaint of the hon. Member.

AN HON. MEMBER : Complaint of all the Members.

SHRI P. SHIV SHANKAR : I must compliment Mr. Paswan who seems to have become acceptable to this side also for the purpose of this complaint.

PROF. MADHU DANDAVATE : You can say that it shows the affection.

SHRI P. SHIV SHANKAR : Affection leads to defection. In fact, my colleague has done good research on this and I must compliment him for the interest that he has taken. In respect of quite a large number of officers, we find that the electricity charges seem to be highly normal.

SHRI H. N. BAHUGUNA Minimum charges paid by the officials may be indicated today.

SHRI P. SHIV SHANKAR : I would not like to go into the detail. As I said, on 30th April the whole thing will be placed on the Table of the House.

I am entirely at your disposal.

SHRI SATISH AGARWAL : 30th April is a holiday.

MR. SPEAKER : There is another discrepancy.

SHRI SATISH AGARWAL : This is a matter of accounts.

MR. SPEAKER : I know. This comes from the Chairman of PAC.

SHRI H. N. BAHUGUNA : In any case, it is not Mr Shiv Shankar's time. He should not feel shy in coming out even to-day. I know it; he is one of those Ministers who will not protect anything

that is wrong. Therefore, what I suggest is that at least he should take the House into confidence, and tell us what is the minimum charged by the officers. (*Interruption*) I had to pay Rs. 1700/-. I am surprised how this has come.

SHRI P. SHIV SHANKAR : I will read out. I am sorry. Mr. Satish Agarwal is an eminent advocate. If he knows that 30th April is a holiday, I will put it on the next working day.

We just spotted out some officers; e.g. one gentleman by name I. C. Sangar, Chief Engineer. His bills reveal that for April 1980, it is Rs. 28. 20. I am reading whatever is there.

PROF. MADHU DANDAVATE : Is it a tip to the Department ?

SHRI P. SHIV SHANKAR : That is why I said, it is a very long list. In fact, worse cases could be found than this gentleman's bill (*INTERRUPTION...*) Worse cases would be where the meter does not seem to have worked at all--which indicate, for May 1981 Re. 0-20, June 1981 Re. 0-20. In fact, I have spotted out these officers. I am myself not satisfied that a person has to pay Rs. 20/-, Rs. 25/- or Rs. 26/-. Quite a number of officers are of this nature. I would rather prefer that I lay the entire list on the Table of the House. Afterwards, hon. Members may be pleased to take it up; and whatever decision is taken, or whatever views are expressed by this House, I will act on the basis of that advice. This is the assurance that I give to the House.

I am personally not happy with the bills of many officers which have come to my knowledge.

श्री राम विलास पासवान : सर मंत्री जी भी एग्री हैं, सारा सदन भी एग्री है। इसको आप 30 तारीख के लिए पोस्टपोन कर दीजिए। जब तक मंत्री जी का जवाब भी पूरे तरीके से आ जाएगा। जिस अफसर ने मिसयूज किया है, फोरजरी की है, उसके खिलाफ तो निश्चित रूप से एक्शन होना चाहिए, जिससे

कि डिपार्टमेंट...

अध्यक्ष महोदय : आप ऐसा करो, हाफ एन आवर ले लो।

श्री राम विलास पासवान : अब हाफ एन आवर नहीं हो सकता। चूंकि आपने हाफ एन आवर इतने कमिट कर लिये हैं कि अब हाफ एन आवर की गुंजाइश नहीं है।

(व्यवधान)

MR. SPEAKER : We can do it; we will take it up later on.

SHRI P. SHIV SHANKAR : We have no objection.

SHRI H. N. BAHUGUNA : One more objection.

एक आनरेबल मिनिस्टर ने कह दिया है कि वह यह देखेंगे कि किस किस अफसर ने गड़बड़ी की है और वे इसकी तैयारी करके आयेंगे कि किस एम० पी० के बिल में कितनी गड़बड़ी है? उन एम० पी० के बिलों का क्या होगा, जिनमें यह गड़बड़ी होगी यह भी बता दीजिए?०

(व्यवधान)

श्रीमती प्रमिला दंडवते : यह तो गवर्नमेंट का फाल्ट है, मेरा फाल्ट तो नहीं है।

SHRI P. SHIV SHANKAR : May I say in a lighter vein that I also seem to be the victim of this ?

SHRI H. N. Bahuguna : Let all victims unite against the aggressor.

श्री राम विलास पासवान : सर, मेरे क्वेश्चन की प्रायोरिटी का क्या होगा? क्या मेरे क्वेश्चन की यही प्रायोरिटी रहेगी जिस स्थान पर आज यह है?

अध्यक्ष महोदय : वही रखेंगे। आप कहां तक प्रायोरिटी को बढ़ा देंगे।

श्री हेमवती नन्दन बहुगुणा आप वाक्यी में हम लोगों के बिल दिखवा लीजिए। अगर आप सेटिस्फाइड हो जाएंगे तो हमें कोई विरोध नहीं होगा।

(व्यवधान)

श्री राम विलास पासवान : अब तो आप समझ गए होंगे कि मैं जो कुछ भी कहता हूँ सही कहता हूँ।

(व्यवधान)

PROF. MADHU DANDAVATE : The best alternative is to nationalise our bills.

SHRI H. N. BAHUGUNA : But we want a correct thing.

MR. SPEAKER : Shri Shantubhai Patel not Present; Shri Nawal Kishore Sharma-not present; Shri Narsinh Makwana-not present, Kumari Pushpa Devi Singh-not present.

Dr. Subramaniam Swamy.

मुकेरियां पन-बिजली परियोजना

*605. डा० सुब्रह्मण्यम स्वामी :
श्री रतन सिंह राजदा :

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मुकेरियां पन-बिजली परियोजना के निर्माण कार्य में विलम्ब हो रहा है;

(ख) यदि हाँ, तो क्या अन्तर्राज्यीय विवादों के कारण शाह नहर बराज बांध का निर्माण नहीं हो रहा है; और

(ग) यदि हाँ, तो क्या इस पन-बिजली परियोजना की निर्माण लागत में इस विलम्ब के कारण बहुत अधिक वृद्धि होने की संभावना है ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH) : (a) and (b) The first Unit of the Mukerian Hydel Proj-

ect was scheduled for commissioning in January, 1983. The construction in respect of Unit-I has almost been completed. However, work on 130 mt. earthen embankement on right side of the Shah Nehar Barrage has not been completed so far due to inter-State dispute. It has, therefore, not been possible to commission the Project so far.

(c) The cost of the project has gone up mainly due to overall escalation in the cost of construction material, generating units, other equipments and labour charges etc.

DR. SUBRAMANIAM SWAMY : In the country we are suffering crores and crores of rupees of losses because of the inability of the government to so settle inter-States disputes. I would like to draw the attention of the government to the fact that the Narmada dispute was settled during the Janata Government and what they could not settle in 20 years, we settled in two months.

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : Was it an industrial dispute ?

DR. SUBRAMANIAM SWAMY : It was between Maharashtra, Madhya Pradesh and Gujarat; it was an inter-States dispute. Since he left Doordarshan, he is hearing like this. I would like to know from the government what is the nature of this dispute and how long does he expect the dispute to continue ?

SHRI CHANDRA SHEKHAR SINGH : The nature of the dispute is that prior to the construction of the barrage, some areas of Himachal Pradesh were receiving water for non-perennial irrigation, from river Beas. With the completion of the barrage, they would be deprived of the irrigation facilities. Moreover, with the execution of this project by Punjab, the future potential for Himachal Pradesh for bringing more areas under assured irrigation by using existing flow of the Beas River at a relatively lower investment would also diminish. This is the claim of Himachal Pradesh; this is the contention of Himachal Pradesh. Since last few months,